

COMMITTEE ON ABSENCE OF MEMBERS
FROM THE SITTINGS OF THE HOUSE.

TWENTY-SECOND REPORT

(Second Lok Sabha)

I, the Chairman of the Committee on Absence of Members from the Sittings of the House, having been authorised by the Committee, present this their Twenty-second Report.

2. The Committee held their sitting on the 13th December, 1960. The Committee considered applications for leave of absence from Twenty-nine members. The recommendation of the Committee with respect to each application is given below:

3. Shri Laisram Achaw Singh: The member has applied for leave of absence for the entire period of the Eleventh and Twelfth Sessions as he is detained in jail. The total period of absence of the member from the 1st August to the 9th September, 1960 during the Eleventh Session and from the 14th November to the 23rd December, 1960 during the Twelfth Session will amount to 80 days. The Committee recommend that leave may be granted to the member for 59 days in the first instance i.e. up to the 2nd December, 1960.

4. Shri Chandikeshwar Sharan Singh Ju Deo: The member has applied for leave of absence from the 1st August to the 17th August, 1960 on account of illness. The Committee recommend that leave may be granted to the member for this period of 17 days.

5. Shri B. Pocker: The member has applied for leave of absence for four weeks from the 21st August, 1960, during the Eleventh Session and from the 25th November to the 23rd December, 1960 during the Twelfth Session on account of his illness. As the member has already been granted leave of absence up to the 21st August, 1960, the total period of his

absence from the 22nd August to the 9th September, 1960 during the Eleventh Session and from the 25th November to the 23rd December, 1960 during the Twelfth Session will amount to 48 days. The Committee recommend that leave may be granted to the member for this period.

6. Shri Balasaheb Salunke: The member has applied for leave of absence from the 1st August to the 22nd August, 1960 during the Eleventh Session and from the 14th November to the 23rd December, 1960 during the Twelfth Session on the ground of his illness. The Committee recommend that leave may be granted to the member for this period of 62 days.

7. Shri Fatchsinharao Pratasinharao Gaekwad: The member has applied for leave of absence from the 16th August to the 9th September, 1960 as he was to go abroad. The Committee recommend that leave may be granted to the member for this period of 25 days.

8. Shri Kamal Narain Singh: The member has applied for leave of absence from the 1st August to the 21st August, 1960 on the ground of his illness. As 21st August, 1960 was Sunday, the total period of absence of the member from the 1st August to the 20th August, 1960 will amount to 20 days. The Committee recommend that leave may be granted to the member for this period.

9. Shri K. Ashanna: The member has applied for leave of absence from the 17th August to the 9th September, 1960 on the ground of the illness of his wife and son. The Committee recommend that leave may be granted to the member for this period of 24 days.

10. Sardar Baldev Singh: The member has applied for leave of absence for the whole of the Eleventh Session i.e. 1st August to the 9th September, 1960 on the ground of his illness. The Committee recommend that leave may be granted to the member for this period of 40 days.

11. Shri Ramasung Suisa: The member has applied for leave of absence from the 23rd August to the 9th September,

1960 on account of his illness. The Committee recommend that leave may be granted to the member for this period of 18 days.

12. Shri S. Easwara Iyer: The member has applied for leave of absence for the entire period of the Eleventh Session i.e. 1st August to 9th September, 1960 and from the 14th November to the 15th December, 1960 during the Twelfth Session on account of certain unavoidable personal matters. The Committee recommend that for the present leave may be granted to the member for the entire period of the Eleventh Session only.

13. Shri R. Narappa Reddy: The member has applied for leave of absence for the entire period of the Eleventh Session i.e. 1st August to the 9th September, 1960 on the ground of the illness of his mother. The Committee recommend that leave may be granted to the member for this period of 40 days.

14. Shri Dinesh Singh: The member has applied for leave of absence till the end of December, 1960, as he is attending the U.N. General Assembly. The Committee recommend that leave may be granted to the member for the entire period of the Twelfth Session i.e. 14th November to the 23rd December, 1960.

15. Shri Nemi Chandra Kasliwal: The member has applied for leave of absence for the whole of the Twelfth Session i.e. 14th November to the 23rd December, 1960 on the ground of his illness. The Committee recommend that leave may be granted to the member for this period of 40 days.

16. Shri A. Doraiswami Gounder: The member has applied for leave of absence from the 14th November to the 15th December, 1960 on the ground of his illness. The Committee recommend that leave may be granted to the member for this period of 32 days.

17. Shri Uma Charan Pattnaik: The member has applied for leave of absence for the whole of the Twelfth Session

i.e. 14th November to the 23rd December, 1960 on account of his illness. The Committee recommend that leave may be granted to the member for this period of 40 days.

18. Shri U. Muthuramalinga Thevar: The member has applied for leave of absence for the whole of the Twelfth Session i.e. 14th November to the 23rd December, 1960, on the ground of his illness. The Committee recommend that leave may be granted to the member for this period of 40 days.

19. Shri Etikala Mahdusudan Rao: The member has applied for leave of absence for the whole of the Twelfth Session i.e. 14th November to the 23rd December, 1960, on the ground of his illness. The Committee recommend that leave may be granted to the member for this period of 40 days.

20. Shri R. Kanakasabai: The member has applied for leave of absence for the whole of the Twelfth Session i.e. 14th November to the 23rd December, 1960, on account of his illness. The Committee recommend that leave may be granted to the member for this period of 40 days.

21. Shrimati Renuka Ray: The member has applied for leave of absence from the 14th November to the 30th November, 1960 on account of the illness of her husband and some other domestic afflictions. The Committee recommend that leave may be granted to the member for this period of 17 days.

22. Pandit Hiralal Shastri: The member has applied for leave of absence from the 14th November to the 12th December, 1960 on account of certain works connected with Banasthali Vidyapith. The Committee recommend that leave may be granted to the member for this period of 29 days.

23. Shri J. Rameshwar Rao: The member has applied for leave of absence from the 16th November to the 23rd December, 1960 as he is visiting Congo. The Committee recommend that leave may be granted to the member for this period of 38 days.

24. Shri Narasingha Malla Deb: The member has applied for leave of absence from the 14th November to the 12th December,

1960 on account of his illness. The Committee recommend that leave may be granted to the member for this period of 29 days.

25. Rani Manjula Devi: The member has applied for leave of absence up to the 7th December, 1960 during the Twelfth Session on account of the illness of her husband. The Committee recommend that leave may be granted to the member from the 14th November to the 7th December, 1960 i.e. for a period of 24 days.

26. Shri S.C. Choudhury: The member has applied for leave of absence for the entire period of Twelfth Session i.e. from the 14th November to the 23rd December, 1960 on account of his illness and the death of his grandson. The Committee recommend that leave may be granted to the member for this period of 40 days.

27. Shri C.D. Pande: The member has applied for leave of absence for the entire period of the Twelfth Session i.e. 14th November to the 23rd December, 1960, in order to attend the U.N. General Assembly. As the member attended the House on the 9th December, 1960, the total period of his absence from the 14th November to the 8th December, 1960 will amount to 25 days. The Committee recommend that leave may be granted to the member for this period.

28. Shri R.M. Hajarnavis, the Deputy Minister of Law: Shri R.M. Hajarnavis has applied for leave of absence for the entire period of the Twelfth Session i.e. from the 14th November to the 23rd December, 1960 as he is attending the U.N. General Assembly. The Committee recommend that leave may be granted to the member for this period of 40 days.

29. Shri Laxmi Narayan Bhanja Deo: The member has applied for leave of absence from the 14th November to the 23rd December, 1960 on account of his illness and certain domestic affairs. The Committee recommend that leave may be

granted to the member for this period of 40 days.

30. Pandit Bhakur Das Bhargava: The member has applied for leave of absence up to the end of the Twelfth Session on account of his illness. As the member last attended the House on the 21st November, 1960, the total period of his absence from the 22nd November to the 23rd December, 1960 will amount to 32 days. The Committee recommend that leave may be granted to the member for this period.

31. His Highness Maharajadhiraj Maharawalji Shri Raghunath Singhji Bahadur: The member has applied for leave of absence for the entire period of the Twelfth Session i.e. 14th November to the 23rd December, 1960 on account of the death of his sister. The Committee recommend that leave may be granted to the member for this period of 40 days.

32. A statement showing names of members who have been continuously absent from the sittings of the House for 15 days or more during the Eleventh Session is laid on the Table.

NEW DELHI,
The 15th December, 1960.

MULCHAND DUBE
Chairman